

No.1831/Misc/FSSAI/Imports/2022
Food Safety and Standards Authority of India
A Statutory Authority established under the Food Safety and Standards Act, 2006
(Trade and International Cooperation Division)
FDA Bhawan, Kotla Road, New Delhi - 110002


Dated, the 16th August, 2022

CLARIFICATION

Subject: Sampling and analysis of imported food articles with microbial testing requirements- reg.

With respect to the order dated 02.08.2022 (copy attached) it is clarified that only two parts of food sample is required to be drawn during sampling by the Authorised Officer/representative as per the provisions of Regulation 9 of FSS(Import) Regulations, 2017. Also analysis of the imported sample shall also be carried out only as per the provisions of Regulation 10 of FSS(Import) Regulations, 2017.

2. This issues with the approval of Competent Authority.


(Dr Amit Sharma)
16/08-22
Director (T&IC), FSSAI-HQ

To,

All Authorised Officers, FSSAI

Commissioner (SW), CBIC- with a request to circulate the same to all Customs officials notified as Authorised Officers by FSSAI.

All FSSAI Notified Primary/Referral Laboratories

Copy to:

1. PS to CEO
2. Advisor, QA
3. CITO, FSSAI - for uploading on FSSAI website.